

Note: In view of the national lockdown consequent to the COVID-19 pandemic, several establishments were temporary closed and which may have had implications on the reporting. The reported figures are thus likely to undergo significant revision in the next few months.

The Government of India is implementing several measures under the Atmanirbhar stimulus package for the organized and unorganized sector, which *inter-alia* include, EPF contribution support, financial assistance for building & construction workers, higher MGNREGA wage rates and budgetary support for the scheme and PM SVANidhi. Government of India also launched a massive rural public works scheme 'Garib Kalyan Rojgar Abhiyaan' to empower and provide livelihood opportunities to returnee migrant workers and rural citizens. The implementation of the stimulus package is reviewed and monitored regularly.

Revenue shares to States

197. SHRI KUMAR KETKAR: Will the Minister of FINANCE be pleased to state:

(a) how much of the State's revenue share according to the Union Budget 2020-21 has been released to the States during this financial year till now, State-wise;

(b) the details of pending amount, State-wise;

(c) how much of the promised budgetary allocation to the States in the Union Budget of 2019-20 has been released to the States; and

(d) the shortfall thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) State-wise details of States share released upto August, 2020 is enclosed as Statement (*See* below).

(b) Releases to States are made in 14 installments during a financial year and all the instalments due till date have been released. Hence, there is no pendency.

(c) During 2019-20, States share amounting to ₹ 6,56,046.07 crore has been released on the basis of Revised Estimates 2019-20.

(d) Does not arise.

Statement*States share released upto the Month of August, 2020*

(₹ in crore)

Sl. No.	State	Amount
1.	Andhra Pradesh	8960.91
2.	Arunachal Pradesh	3836.36
3.	Assam	6824.81
4.	Bihar	21930.55
5.	Chhattisgarh	7450.40
6.	Goa	841.44
7.	Gujarat	7406.80
8.	Haryana	2358.51
9.	Himachal Pradesh	1741.58
10.	Jharkhand	7221.56
11.	Karnataka	7947.35
12.	Kerala	4235.26
13.	Madhya Pradesh	17189.52
14.	Maharashtra	13372.77
15.	Manipur	1565.08
16.	Meghalaya	1667.52
17.	Mizoram	1102.94
18.	Nagaland	1249.01
19.	Odisha	10090.09
20.	Punjab	3897.40
21.	Rajasthan	13032.72

Sl. No.	State	Amount
22.	Sikkim	845.77
23.	Tamil Nadu	9131.00
24.	Telangana	4649.42
25.	Tripura	1545.46
26.	Uttar Pradesh	39085.14
27.	Uttarakhand	2406.44
28.	West Bengal	16389.59
TOTAL		217975.40

Interpretation of Section 13A of IT Act

198. SHRI NARAIN DASS GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of the interpretation of Section 13A and proviso 1 and 2 of Income Tax Act when read with Subsection (3) of 29C of Representation of People's Act;

(b) if so, whether Income Tax exemption under Section 13A of IT Act will be withdrawn on the total income including "income from house property", "income from other Sources" or "Capital gain" if a political party fails to provide name and address of all but one voluntary donor whose donation exceeds 20000/- given all other compliance is fulfilled; and

(c) if so, whether that is in line with the intent of the legislation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Yes, government is aware of the interpretation of Section 13A and proviso 1 and 2 of Income Tax Act when read with Subsection (3) of 29C of Representation of People's Act which is in concurrence with each other.

(b) The Income Tax exemption u/s 13A for income of a political party under the House Property, Income from Other Sources or Capital Gains or any income by way of voluntary Contribution is exempt subject to certain conditions mentioned in the 1st, 2nd proviso to section 13A. The condition are absolutely clear and if such conditions